

Patel, Shri Ramji Ram, Shri Mahadeepak Singh Shakya, Shri S. A. Shamim, Shri Rana Bahadur Singh, Shri Satyendra Narayan Sinha, Shri Tayyab Hussain; and Shri K. R. Ganesh

with instructions to report by the last day of the first week of the next session."

MR. SPEAKER: The question is:

"That the Bill to consolidate and amend the law relating to customs duties, be referred to a Select Committee consisting of 30 members, namely, Shri Rudra Pratap Singh, Shri Nathu Ram Ahirwar, Shri Magant Ankinedu, Shri B. R. Bhagat, Shri M. Bheeshmadev, Shri G. Bhuvarahan, Shri Tridib Chaudhuri, Shri Y. B. Chavan, Shri S. R. Damani, Shri D. D. Desai, Shri Hiralal Doda, Shri Dinesh Chandra Goswami, Shri D. B. Chandra Gowda, Shri P. A. Saminathan, Shri Hari Singh, Shri C. Janardhanan, Shri Purushottam Kakodkar, Shri Maharaj Singh, Shri Shyam Sunder Mohapatra, Shri Priya Ranjan Das Munsii, Shri Noorul Huda, Shri Kartik Oraon, Shri H. M. Patel, Shri Ramji Ram, Shri Mahadeepak Singh Shakya, Shri S. A. Shamim, Shri Rana Bahadur Singh, Shri Satyendra Narayan Sinha, Shri Tayyab Hussain; and Shri K. R. Ganesh,

with instructions to report by the last day of the first week of the next session."

The motion was adopted.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): I move that this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Pre-

vention of Food Adulteration Act, 1954, made in the motion adopted by Rajya Sabha at its sitting held on the 2nd September, 1974 and communicated to this House on the 2nd September, 1974 and do resolve that the following 40 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely, Shri Achal Singh, Shri Tarodekar Venkatrao Babarao, Shri Bhagirath Bhanwar, Shri Biren Engti, Shri Brijraj Singh, Shri V. Shanker Giri, Shri-mati Marjorie Godfrey, Shri Annasaheb Gotkhinde, Shri Madhuryya Haldar, Shri M. M. Joseph, Kumari Kamla Kumari, Shri Tulsiram Dashrath Kamble, Shri M. Kathamuthu, Shri A. K. Kisku, Shri A. K. Kotra-shetti, Shri-mati T. Lakshmikanthamma, Shri Lalji Bhai, Shri Kumar Majhi, Shri Bhagatram Rajaram Manhar, Shri Murali Maran, Shri Prasannbhai Mehta, Shri Mohammad Yusuf, Shri Mohan Swarup, Shri Muhammed Sheriff, Shri Balakrishna Venkanna Naik, Shri G. L. Nanda, Shri Tarkeshwar Pandey, Shri Prabodh Chandra, Shri Ram Surat Prasad, Shri-mati Maya Ray, Shri M. Ram Gopal Reddy, Shri Ajit Kumar Saha, Shri Sangliana, Shri Chandra Shekhar Singh, Shri Shankar Dayal Singh, Shri K. Subravelu, Shri R. V. Swaminathan, Shri Chandra Bhai Mani Tiwari, Shri P. Venkatasubbiah, and Dr. Karan Singh.

13 hrs

MR. SPEAKER: The question is:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Prevention of Food Adulteration Act, 1954, made in the motion adopted by Rajya Sabha at its sitting held on the 2nd September, 1974 and communicated to this House on the 2nd September, 1974 and to resolve that the following 40 Members of Lok Sabha be nominated to serve on the said Joint

[Mr. Speaker]

Committee, namely:—

Shri Achal Singh, Shri Tarodekar Venkatarao Babarao, Shri Bhagirath Bhanwar, Shri Biren Engti, Shri Brijraj Singh, Shri V. Shanker Giri, Shrimati Marjorie Godfrey, Shri Annasaheb Gothkhinde, Shri Madhuryya Haldar, Shri M. M. Joseph, Kumari Kamla Kumari, Shri Tulsiram Dashrath Kamble, Shri M. Kathamuthu, Shri A. K. Kisku, Shri A. K. Kotrashetti, Shrimati T. Lakshmi-kanthamma, Shri Lalji Bhai, Shri Kumar Majhi, Shri Bhagatram Rajaram Manhar, Shri Mura-soli Maran, Shri Prasanbhai Mehta, Shri Mohammad Yusuf, Shri Mohan Swarup, Shri Muham-med Sheriff, Shri Balakrishna Venkanna Nalk, Shri G. L. Nanda, Shri Tarkeshwar Pandey, Shri Prabodh Chandra, Shri Ram Surat Prasad, Shrimati Maya Ray, Shri M. Ram Gopal Reddy, Shri Ajit Kumar Saha, Shri Sangliana, Shri Chandra Shekhar Singh, Shri Shan-kar Dayal Singh, Shri K. Subra-velu, Shri R. V. Swaminathan, Shri Chandra Bhal Mani Tiwari, Shri P. Venkatasubbaiah, and Dr. Karan Singh,

The motion was adopted.

13.0 hrs.

**OIL INDUSTRY (DEVELOPMENT)
 BILL—Contd.**

MR. SPEAKER: We take up further consideration of the following motion moved by Shri Dev Kanta Borooah on the 6th August, 1974, namely:—

“That the Bill to provide for the establishment of a Board for the development of oil industry and for that purpose to levy a duty of excise on crude oil and natural gas and for matters connected therewith, be taken into consideration.”

Shri Raja Kulkarni will continue his speech. 1½ hours is allotted for this. Five minutes for each will be quite sufficient. It will be guillotined after 1½ hours. Everybody who happens to be standing will be guillotined!

Now, Shri Raja Kulkarni.—Is he standing anywhere? No. Absent. Now, Shri Mohapatra.

SHRI SHYAM SUNDER MOHAPATRA (Balasore): Mr. Speaker, Sir, this Bill is intended to create a Fund for helping the exploration of oil as also helping the petro-chemical and other allied industries. It will also help the research and development activities in this field.

India is in vory great need of crude oil. In 1972, India imported about 63 per cent of its total crude oil requirements amounting to Rs. 200 crores. In 1973 it went up to Rs. 500 crores and our estimation is that in 1978, it will be in the neighbourhood of Rs. 1400 crores. In 1984, it will reach a fabulous dimension.

Mr. Borooah, the hon. Minister has decided to bring this Bill in order to help exploration and also to increase India's potential for the production of crude.

In this connection I would like to point out that the Malaviya Committee had already decided to go in for more and more exploration of oil.

India's demand is more for crude. We should have more and more exploration in this field. The Arab world, because of its oil reserve, have become so rich that probably they have the strength to purchase the entire world. So, what we have to do is to go for intensive exploration to ring out crude. The whole world is suffering today from energy crisis. The money which the hon. Minister will get from the Consolidated Fund of India should be utilised fruitfully in this field.